

7

O.A. No. 305 of 2009

V.R.Mohapatro.....Applicant

VS

Union of India & Ors.....Respondents

Order dated: 13.09.2011

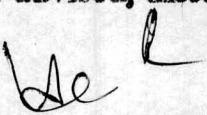
CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)
&

Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. B.S.Tripathy, Ld. Counsel for the applicant and Mr. S.L.Patnaik, Ld. Counsel appearing for the Respondent-Railways.

Mr. Tripathy, Ld. Counsel for the applicant during the hearing suggested that he would like to withdraw this O.A. to file a better O.A. for which liberty may be granted. Accordingly, this O.A. is dismissed as withdrawn. However, the applicant is given liberty to file a better O.A., if so advised, ~~so early as possible~~.


MEMBER (Judl.)


MEMBER(Admn.)

RK